

Sixteenth Loksabha

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Title: Papers laid on the Table of the House by Ministers/Members.

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE AND
MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA):
Madam, I beg to lay on the Table a copy each of the following
Notifications (Hindi and English versions) under Section 38 of the
Biological Diversity Act, 2002:-

S.O.3846(E) published in Gazette of India dated 2nd August, 2018,
regarding notification of threatened species of plants and animals in the
State of Assam.

S.O.3845(E) published in Gazette of India dated 3rd August, 2018,
regarding notification of threatened species of plants and animals in the
State of Jammu and Kashmir.

[Placed in Library, See No. LT 9853/16/18]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND
MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI
PON RADHAKRISHNAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9854/16/18]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Fugitive Economic Offenders Ordinance, 2018:-

The Fugitive Economic Offenders (Manner of Attachment of Property) Rules, 2018 published in Notification No. G.S.R.804(E) in Gazette of India dated 24th August, 2018.

The Declaration of Fugitive Economic Offenders (Forms and Manner of Filing Application) Rules, 2018 published in Notification No. G.S.R.805(E) in Gazette of India dated 24th August, 2018.

The Fugitive Economic Offenders (Procedure for Sending Letter of Request to Contracting State) Rules, 2018 published in Notification No.

G.S.R.806(E) in Gazette of India dated 24th August, 2018.

The Fugitive Economic Offenders (Procedure for Conducting Search and Seizure) Rules, 2018 published in Notification No. G.S.R.807(E) in Gazette of India dated 24th August, 2018.

The Fugitive Economic Offenders (Manner and Conditions for Receipt and Management of Confiscated Properties) Rules, 2018 published in Notification No. G.S.R.808(E) in Gazette of India dated 24th August, 2018.

[Placed in Library, See No. LT 9855/16/18]

(3) A copy of the Notification No. S.O.4152(E) (Hindi and English versions) published in Gazette of India dated 24th August, 2018 authorising officers not below the rank of Assistant Directors in the Directorate of Enforcement to exercise the power to search any person and to seize such record or property which may be useful for or relevant to proceedings issued under clause (a) of Section 9 of the under the Fugitive Economic Offenders Act, 2018.

[Placed in Library, See No. LT 9856/16/18]

(4) A copy of the Notification No. S.O.4153(E) (Hindi and English versions) published in Gazette of India dated 24th August, 2018 regarding appointment of Special Directors of Enforcement of the Directorate of Enforcement to perform the functions of an Administrator issued under sub-section (1) of Section 15 of the Fugitive Economic Offenders Act, 2018.

[Placed in Library, See No. LT 9857/16/18]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth, Delhi, for the year 2017-2018, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth, Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 9858/16/18]

... (*Interruptions*)

वित्त मंत्रालय में राज्य मंत्री (श्री शिव प्रताप शुक्ला): माननीय अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) सीमा शुल्क टैरिफ अधिनियम, 1975 की धारा 9क की उप-धारा (7) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) सा.का.नि. 927(अ) जो 26 दिसम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उक्त अधिनियम की धारा 8क की उप-धारा (1) के उपबंधों के अंतर्गत सांविधिक दर का संशोधन करके, उसमें उल्लिखित, विनिर्दिष्ट टैरिफ शीर्षों के अंतर्गत आने वाले माल पर आधारभूत सीमा-शुल्क में वृद्धि करना है तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 1027(अ) जो 11 अक्तूबर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उक्त अधिनियम की धारा 8क की उप-धारा (1) के उपबंधों के अंतर्गत सांविधिक दर का संशोधन करके, उसमें उल्लिखित, विनिर्दिष्ट टैरिफ शीर्षों के अंतर्गत आने वाले माल पर आधारभूत सीमा-शुल्क में वृद्धि करना है तथा एक व्याख्यात्मक ज्ञापन।

(2) सीमा-शुल्क अधिनियम, 1962 की धारा 159 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) सा.का.नि. 928(अ) जो 26 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 50/2017-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(दो) सा.का.नि. 929(अ) जो 26 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 57/2017-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(तीन) सा.का.नि. 930(अ) जो 26 सितम्बर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 52/2017-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(चार) सा.का.नि. 1028 (अ) जो 11 अक्तूबर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनके द्वारा 30 जून, 2017 की अधिसूचना संख्या 57/2017-सी.शु. में कतिपय संशोधन किए गए हैं तथा एक व्याख्यात्मक ज्ञापन।

(पाँच) सा.का.नि. 1029 (अ) जो 11 अक्तूबर, 2018 के भारत के राजपत्र में प्रकाशित हुए थे तथा जिनका आशय उनमें उल्लिखित मदों के लिए प्रयुक्त प्रिंटेड सर्किट बोर्ड असेम्बली पर आधारभूत सीमा-शुल्क से छूट को वापस लेना और 10 प्रतिशत बीसीडी अधिरोपित करना है तथा एक व्याख्यात्मक ज्ञापन।